

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.204
CP(IB)/130(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

Kotak Petroleum LLP
Vs.
Sadbhav Engineering Limited

.....Applicant

.....Respondent

Order delivered on: 10/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Premal S. Rachh, Adv.
For the Respondent : Mr. Ravi Pahwa, Adv.

ORDER

Ld. Counsel for the applicant seeks permission to withdraw the application. They have also filed withdrawal affidavit. In view of the same, permission is granted. Accordingly, CPIB) 130 of 2023 is disposed-off as withdrawn.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)